

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION NO. 110 OF 2024(SZ)**

**In the matter on its own motion –SUO MOTU based on the news item published in the Hindu Newspaper dated 10.01.2024 entitled : Applicant  
“VACB unearths large-scale unauthorized mining in Idukki”**

**Versus**

**The Member Secretary, Kerala State Pollution Control Board and others : Respondent(s)**

**REPORT ON OA 110/2024(SZ) FILED BY THE ENVIRONMENTAL ENGINEER,  
KERALA STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE, IDUKKI ON  
BEHALF OF THE MEMBER SECRETARY, KERALA STATE POLLUTION  
CONTROL BOARD**

-----  
**STANDING COUNSEL FOR 1<sup>ST</sup> RESPONDENT**



**Adv. Rema Smrithi**

**Standing Council**

**NGT South Zone**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION NO. 110 OF 2024(SZ)**

In the matter on its own motion –SUO MOTU based on the news item published in the Hindu Newspaper dated 10.01.2024 entitled “VACB unearths large-scale unauthorized mining in Idukki” : Applicant

Versus

The Member Secretary, Kerala State Pollution Control Board and Others : Respondent(s)

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Dated this the 9<sup>th</sup> day of August 2024

**STANDING COUNSEL FOR THE 1<sup>st</sup> RESPONDENT**  
**Adv. Rema Smrithi**  
**Standing Council**  
**NGT South Zone**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

Original Application : 110/2024(SZ)

In the matter on its own motion –SUO MOTU based on the news item published in the Hindu Newspaper dated 10.01.2024 entitled “VACB unearths large-scale unauthorized mining in Idukki” : Applicant

Vs.

The Member Secretary, Kerala State Pollution Control Board and Others : Respondent(s)

**REPORT ON OA 110/2024 (SZ) FILED BY THE ENVIRONMENTAL ENGINEER, KERALA STATE POLLUTION CONTROL BOARD ON BEHALF OF THE MEMBER SECRETARY KERALA STATE POLLUTION CONTROL BOARD BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL AS PER THE NOTICE DATED 22.07.2024.**

1. I, Reshma Rajendran, aged 43 years, D/o Rajendran R., working as Environmental Engineer, Kerala State Pollution Control Board (hereinafter referred to as Board), District Office, Idukki, do hereby solemnly affirm and state as follows:
2. This report is submitted as a continuation of the report dated 22.02.2024 concerning illegal quarrying activities in Chathurangapara village, Udumbanchola Taluk, Idukki District, Kerala State. Copy of the report dated 22.02.2024 is produced herewith and marked as **Annexure R-1(a)**.
3. Since there are no records regarding this issue with the Board, letter has been sent to the Thahasildar, Udumbanchola and the Geologist, Mining and Geology Department, Idukki for getting more documents/ details of said activity. The Geologist, Mining and Geology



Department , Idukki, in reply to the above letter, had provided copy of letter addressed to the District Collector of Idukki, detailing instances of illegal mining observed at two specific sites: Pappanpara Thavalam-Bojan Company area and Aadukidanthan-Subbukanddampara Road involving the extraction of 16,640 cubic meters from Parathodu, Santhanpara, Chathurangapara Villages in Udumbanchola Taluk, 400 cubic meters from nearby land bearing Survey No. 1/1 west of Chokramettu, and 4,470 cubic meters from the Aadukidanthan-Subbukanddampara Road by unidentified parties, with the report also informing that the details of those responsible were called for by them. In the said letter, the establishment of a tar mixing plant and crusher unit named Santhanpara Granites, was also mentioned. The copy of letter is produced herewith and marked as **Annexure R-1(b)**.

4. It is most respectfully submitted that, in compliance with the order of Hon'ble NGT (PB) dated 23.02.2024 in O.A.No. 159/2024, an inspection was conducted by the Board officials on 04.04.2024 to assess the status of the illegal quarrying activities and the crusher unit cum hot mix plant. During the inspection, it was found that the Consent to Operate for the crusher unit had expired on 30.05.2020 and that a hot mix plant had been established without obtaining Board's consent. However, both units were not operational at the time of the inspection. Direction was issued to the unit instructing to apply for consent from the Board and to refrain from operating the unit without a valid consent of the Board. Copies of the direction are produced herewith and marked as **Annexure R-1(c) and Annexure R-1(d)**
5. It is respectfully submitted that the Tahasildar, Udumbanchola was again addressed vide letter dated 06.04.2024, to provide detailed information regarding the illegal mining activities, including the extent of the area, survey numbers & villages where the illegal mining occurred and details of persons responsible for the illegal activity in order to facilitate initiation of further action. A copy of the above letter is produced herewith and marked as **Annexure R-1(e)**.



6. It is further submitted that, in reply to the aforementioned letter, the Tahasildar (LR), Udumbanchola reported that contractor involved in roadworks on Mundiyeeruma-Udumbanchola Road were found responsible for the illegal mining at Bojan Company area and that a case was registered under the Kerala Land Conservancy Act, 1957 against Sri. George John of Kochettanil House, Adukulam P.O., Kottayam. However, the specific quantity of the mined material and the survey numbers were not mentioned in the report. The reply received from the Tahasildar (LR), Udumbanchola is produced herewith and marked as **Annexure R-1(f)**.
7. The Tahasildar (LR), Udumbanchola, also reported in the reply that an order dated 17.08.2023 was issued under the Kerala Land Conservancy Act, 1957 against the illegal mining of 4,474.2 cubic meters of rock from land bearing Survey Nos. 35/1 and 35/18 in PappanparaThavalam, Chathurangapara Village, UdumbancholaTaluk to Sri. Vinod V., Vaaluparayil House, Alakkanad P.O., directing him to pay compensation and a fine of Rs. 11,23,850/- (Rupees Eleven Lakh Twenty Three Thousand Eight Hundred and Fifty only) with revenue recovery proceedings initiated due to non-payment.
8. It is also submitted that as reported by the Tahasildar, Udumbanchola, during inspection by the Department of Mining and Geology on 07.12.2023, extraction of 16,640 cubic meters of rock from the area was identified, but as per report of the Taluk Surveyor who surveyed the land again, only 9395 cubic meters of rock is seen to have mined and the individual responsible for mining of excess quantity beyond 4,474.2 cubic meters is unidentified. Additionally, it was also reported that 4,470 cubic meters of rock were illegally mined from another land bearing Survey No. 40/1, extending 50 meters in length at Pappanpara Thavalam, and that action was being initiated by them in this regard. Furthermore, it was reported that 144 cubic meters of rock was illegally mined by Sri. Saji Paul beside the Aadukidanthan-Subbukanddampara Road for the construction of a pond intended for agricultural water storage downstream and that the mined rock was stacked beside the pond itself for its enforcement, and proceedings were being initiated.



9. It is further respectfully submitted that an inspection was conducted by Board officials on 05.08.2024 to verify the present status of the crusher and hot mix plant and both the units were found non functional at the time of the inspection.
10. It is respectfully submitted that since all the required details are not yet obtained from the Tahasildar, it is requested to furnish the remaining details urgently, vide letter dated 09.08.2024, Copy of which is produced herewith and marked as **Annexure R-1(g)**.
11. It is humbly submitted that, since detailed information regarding the illegal mining is essential for taking further action on the matter, a letter has been sent to the District Collector also requesting to make further details available. A copy of which is produced herewith and marked **Annexure R-1(h)**.
12. It is most respectfully submitted that, upon receipt of the adequate details from the concerned departments appropriate actions shall be initiated to address the issue in accordance with the relevant statutes.

All that stated above are true to the best of my knowledge information and belief.

Dated this the 9<sup>th</sup> day of August 2024



The Environmental Engineer

Kerala State Pollution Control Board, District Office Idukki

On behalf of the 1<sup>st</sup> Respondent



### VERIFICATION

I, Reshma Rajendran, aged 43 years, D/o Rajendran R., now working as Environmental Engineer in the District Office of the Kerala State Pollution Control Board at Idukki, duly authorized to file this reply on behalf of the Kerala State Pollution Control Board do hereby verify on this, the 9<sup>th</sup> day of August 2024, that all what is stated above is true and correct to the best of my knowledge, information and belief and is borne out from the records maintained in our office.



Reshma Rajendran, Environmental Engineer  
District Office- Idukki  
Kerala State Pollution Control Board

**ENVIRONMENTAL ENGINEER**  
Kerala State Pollution Control Board  
District Office, Idukki  
Essaren Building, Anakkodu Jn  
Thodupuzha - 685 584



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO. 110 OF 2024 (SZ)

In the matter on its own motion –SUO MOTU based on the news : Applicant  
item published in the Hindu Newspaper dated 10.01.2024 entitled  
“VACB unearths large-scale unauthorized mining in Idukki”

Versus

The Member Secretary, Kerala State Pollution Control Board : Respondent(s)  
and others

AFFIDAVIT

I, Reshma Rajendran, aged 43 years, D/o Rajendran R, residing at Kollam do hereby solemnly affirm and state as follows:

I am now working as Environmental Engineer in the District office- Idukki of the Kerala State Pollution Control Board at Idukki. I am competent to and duly authorized to represent the 1<sup>st</sup> respondent in the above case. Copy of the authorisation dated 29.07.2024 is attached. I know the facts and circumstances of the cases. The factual submission made here under in paragraphs 1 to 10 of the reply are true and correct to the best of my knowledge, information and belief. The legal submissions made there in are made on advice received from Counsel. In these



circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying report on file it is so humbly prayed in the interests of justice in this case.

  
ENVIRONMENTAL ENGINEER  
Kerala State Pollution Control Board  
District Office, Idukki  
Essaren Building, Anakkodu Jn  
Thodupuzha - 685 584

RESHMA RAJENDRAN, DEPONENT

Solemnly affirmed and signed before me by the literate deponent

Personally known to me on this the 9<sup>th</sup> day of August 2024 at my office in Idukki.



STANDING COUNSEL FOR THE 1<sup>ST</sup> RESPONDENT

Adv. Rema Smrithi

Standing Council

NGT South Zone

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

APPLICATION NO. 159 OF 2024

In the matter on its own motion –SUO MOTU based on the : Applicant  
news item published in the Hindu Newspaper dated 10.01.2024  
entitled “VACB unearths large-scale unauthorized mining in  
Idukki”

Versus

Member Secretary, Kerala State Pollution Control Board and : Respondent(s)  
others

REPORT ON OA 159/2024 FILED BY THE ENVIRONMENTAL ENGINEER,  
KERALA STATE POLLUTION CONTROL BOARD, IDUKKI

-----  
STANDING COUNSEL FOR 1<sup>ST</sup> RESPONDENT



Adv. Jogy Scaria

Standing Council

NGT Principal Bench



ENVIRONMENTAL ENGINEER  
Kerala State Pollution Control Board  
District Office, Idukki  
Essaren Building, Anakkodu Jn  
Thodupuzha - 685 584

True Copy.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
APPLICATION NO. 159 OF 2024**

In the matter on its own motion –SUO MOTU based on the : Applicant  
news item published in the Hindu Newspaper dated 10.01.2024  
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Versus

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3	Annexure R1(b)- Copy of letter sent to The Geologist, Mining and Geology Department, Idukki.	9

Dated this the 22<sup>nd</sup> day of February 2024

**STANDING COUNSEL FOR THE 1<sup>st</sup> RESPONDENT**

Adv. Jogy Scaria

Standing Council

NGT Principal Bench




**ENVIRONMENTAL ENGINEER**  
Kerala State Pollution Control Board  
District Office, Idukki  
Essaren Building, Anakkodu  
Thodupuzha - 685 504

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## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

Original Application : 159/2024  
 In the matter on its own motion –SUO MOTU based on the : Applicant  
 news item published in the Hindu Newspaper dated  
 10.01.2024 entitled “VACB unearths large-scale unauthorized  
 mining in Idukki”

Vs.

**REPORT ON OA 159/2024 FILED BY THE ENVIRONMENTAL ENGINEER,  
 KERALA STATE POLLUTION CONTROL BOARD ON BEHALF OF THE  
 MEMBER SECRETARY KERALA STATE POLLUTION CONTROL BOARD  
 BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL AS PER THE  
 NOTICE DATED 14.02.2024.**

1. I, Eby Varghese, aged 52 years, S/O T. V. Varghese working as Environmental Engineer, Kerala State Pollution Control Board, District Office, Idukki do solemnly affirm and State as follows.

2. This report is submitted as per the notice dated 14.02.2024 regarding illegal quarrying in an area at Chathurangapara village, Udumbanchola Taluk, Idukki District, Kerala State.

3. It is most respectfully submitted that an inspection was conducted by the Board on 20.02.2024. Since no information regarding the exact location of the quarrying site was available, assistance was sought from Revenue Department. Inspection was conducted



**ENVIRONMENTAL ENGINEER**  
 Kerala State Pollution Control Board  
 District Office, Idukki  
 Essaren Building, Anakodu Jn  
 Thodupuzha - 685 584

True Copy.

accompanied by the Village Officer, Chathurangapara. The Village Officer reported that the nature of land is Government revenue land.

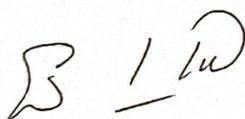
4. During the inspection it was noticed that granite mining operation had been conducted in an area of around 50m x 30m having an average height of approximately 10m. On verifying records, it was noticed that no permission has been granted by the Pollution Control Board for quarrying in that area.

5. Since there are no records regarding this mining with the Board, letter has been sent to the Thahasildar Udumbanchola and the Geologist, Mining and Geology Department, Idukki for getting more documents/ details of said activity. Copies of the letters sent to the respective departments in this regard are produced here with and marked as **Annexure R1(a)** and **Annexure R1(b)**.

6. It is most respectfully submitted that on receiving the reply/ records from the concerned departments and further enquiry, actions as per the statutes will be initiated against the illegal mining.

All that stated above are true to the best of my knowledge information and belief.

Dated this the 22<sup>nd</sup> day of February 2024



The Environmental Engineer

On behalf of the 1<sup>st</sup> Respondent

Kerala State Pollution Control Board

District Office Idukki



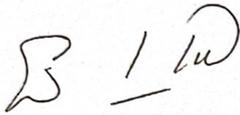
**ENVIRONMENTAL ENGINEER**  
Kerala State Pollution Control Board  
District Office, Idukki  
Essaren Building, Anakkodu Jn  
Thodupuzha - 685 584



True Copy.

**VERIFICATION**

I, Eby Varghese, aged 52, S/o T.V. Varghese now working as Environmental Engineer in the District Office- Idukki of the Kerala State Pollution Control Board at Idukki, duly authorized to file this reply on behalf of the Kerala State Pollution Control Board do hereby verify on this, the 22<sup>nd</sup> day of February 2024, that all what is stated above is true and correct to the best of my knowledge, information and belief and is borne out from the records maintained in our office.



Eby Varghese, Environmental Engineer

District Office- Idukki

Kerala State Pollution Control Board

ENVIRONMENTAL ENGINEER  
Kerala State Pollution Control Board  
District Office, Idukki  
Essaren Building, Anakoodu Jn,  
Thodupuzha PIN-685 584



ENVIRONMENTAL ENGINEER  
Kerala State Pollution Control Board  
District Office, Idukki  
Essaren Building, Anakoodu Jn  
Thodupuzha - 685 584

*True Copy.*

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

APPLICATION NO. 159 OF 2024

In the matter on its own motion –SUO MOTU based on the : Applicant  
news item published in the Hindu Newspaper dated 10.01.2024  
entitled “VACB unearths large-scale unauthorized mining in  
Idukki”

Versus

Member Secretary, Kerala State Pollution Control Board and : Respondent(s)  
others

AFFIDAVIT

I, Eby Varghese, aged 52 Years, S/o T.V Varghese, residing at Perumbavoor do hereby  
solemnly affirm and state as follows:

I am now working as Environmental Engineer in the District office- Idukki of the Kerala  
State Pollution Control Board at Idukki. I am competent to and duly authorized to represent  
the 1<sup>st</sup> respondent in the above case. Copy of the authorisation dated 21.02.2024 is attached.

I know the facts and circumstances of the cases. The factual submission made here under in  
paragraphs 1 to 6 of the reply are true and correct to the best of my knowledge, information  
and belief. The legal submissions made there in are made on advice received from Counsel.

In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to



*[Handwritten signature]*

ENVIRONMENTAL ENGINEER  
Kerala State Pollution Control Board  
District Office, Idukki  
Essaren Building, Anakkodu Jn  
Thodupuzha - 685 584

*[Handwritten initials]*

True Copy.

accept the accompanying report on file it is so humbly prayed in the interests of justice in this case.

B / 1w

ENVIRONMENTAL ENGINEER  
Kerala State Pollution Control Board  
District Office, Idukki  
Essaren Building, Anakkodu Jn,  
Thodupuzha PIN-685 584

EBY VARGHESE, DEPONENT

Solemnly affirmed and signed before me by the literate deponent

Personally known to me on this the 22<sup>nd</sup> day of February 2024 at my office in Idukki.



STANDING COUNSEL FOR THE 1<sup>ST</sup> RESPONDENT

Adv. Jogy Scaria

Standing Council

NGT Principal Bench

*(Handwritten signature)*

ENVIRONMENTAL ENGINEER  
Kerala State Pollution Control Board  
District Office, Idukki  
Essaren Building, Anakkodu Jn  
Thodupuzha - 685 584



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Annexure R1(a)

Phone : 04862 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ആഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANA KOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



PCB/IDK/GEN/NGT/08/2013

Date : 21.02.2024

From

The Environmental Engineer



To

The Thahasildar
Udumbanchola Thaluk,
Mini civil station
Nedumkandam
685553

Sub :- Complaint of illegal quarrying of Chathurangapara, Udumbanchola Taluk, Idukki District

- Ref :- 1. OA No.159/2024 of Hon'ble National Green Tribunal on Suc Motu basis Principal bench, New Delhi
2. Inspection conducted by the Board officials on 20/02/2024

Sir,

Please see the references cited above. During inspection conducted by Board officials on 20/02/2024, it was noticed that Granite quarrying was done in an area near Thookupalam-Ramakkal Medu Road at a distance of around 150m from the above mentioned road. Board is the first respondent in the original petition as per reference(1). Hence I request you to share the documents related to the issue urgently for the purpose of filing report before the Hon'ble NGT.

Yours faithfully,

Handwritten signature of Environmental Engineer

Handwritten signature and name: Environmental Engineer.

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakoodu Jn
Thodupuzha - 685 584



True copy



True Copy

Handwritten signature and name: EBY VARGHESE ENVIRONMENTAL ENGINEER

Annexure R1(b)

Phone : 04862 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ആഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



PCB/IDK/GEN/NGT/08/2013

Date : 21.02.2024

From  
The Environmental Engineer



To  
The Geologist  
Department of Mining and Geology,  
Civil Station,  
Thodupuzha  
Idukki

Sub :- Complaint of illegal quarrying of Chathurangapara, Udumbanchola Taluk, Idukki District

- Ref :-
1. OA No.159/2024 of Hon'ble National Green Tribunal on Suo Motu basis Principal bench, New Delhi
  2. Inspection conducted by the Board officials on 20/02/2024

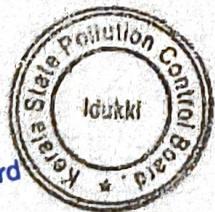
Sir,

Please see the references cited above. During inspection conducted by Board officials on 20/02/2024, it was noticed that Granite quarrying was done in an area near Thookupalam-Ramakal Medu Road at a distance of around 150m from the above mentioned road. Board is the first respondent in the original petition as per reference(1). Hence I request you to share the documents related to the issue urgently for the purpose of filing report before the Hon'ble NGT.

Yours faithfully,

Environmental Engineer.

ENVIRONMENTAL ENGINEER  
Kerala State Pollution Control Board  
District Office, Idukki  
Essaren Building, Anakkodu Jn  
Thodupuzha - 685 584



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BY VARGHESE  
ENVIRONMENTAL ENGINEER

**"ഭരണഭാഷ - മാതൃഭാഷ"**

നമ്പർ: DOIDU-DMG/139/2024-M

മൈനിംഗ് ആന്റ് ജിയോളജി വകുപ്പ്  
ജില്ലാ ഓഫീസ്, ഇടുക്കി  
മിനി സിവിൽസ്റ്റേഷൻ, തൊടുപുഴ-685584  
Phone: 04862 225480  
e-mail: geo.idu.dmg@kerala.gov.in

ജിയോളജിസ്റ്റ്  
ഇടുക്കി

ജില്ലാ കളക്ടർ  
ഇടുക്കി

സാർ,

വിഷയം: ഖനിയും ഖനിജങ്ങളും - ചതുരംഗപ്പാറ വില്ലേജിലെ സർക്കാർ ഭൂമിയിലെ അനധികൃത പാറ ഖനനം - റിപ്പോർട്ട് നൽകുന്നത് - സംബ:

- സൂചന: 1. 2015 ലെ കേരള മൈനർ മിനറൽ കൺസൺഷൻ ചട്ടങ്ങളും ഭേദഗതിയും
- 2. 2015 ലെ കേരള മിനറൽസ് (പ്രിവൻഷൻ ഓഫ് ഇല്ലിഗൽ മൈനിംഗ്, സ്റ്റോറേജ് ആന്റ് ട്രാൻസ്പോർട്ടേഷൻ) ചട്ടങ്ങളും ഭേദഗതിയും
- 3. 31/12/2023 ലെ ആ ഓഫീസിലെ DCIDK/7838/2023-E9 നമ്പർ കത്ത്
- 4. 19/02/2024 ലെ ആ ഓഫീസിലെ DCIDK/7838/2023-E9 നമ്പർ കത്തും ഉള്ളടക്കവും

മേൽ സൂചനകൾ ശ്രദ്ധിച്ചാലും. ഇടുക്കി ജില്ലയിൽ ഉടുമ്പഞ്ചോല താലൂക്കിൽ ചതുരംഗപ്പാറ വില്ലേജിൽ സർക്കാർ ഭൂമിയിലെ അനധികൃത ഖനനവുമായി ബന്ധപ്പെട്ട് വിജിലൻസ് പരിശോധന നടത്തിയിട്ടുള്ളതും ആയതിന്റെ വാർത്തകൾ മാധ്യമങ്ങളിൽ വന്നിട്ടുള്ളതുമാണ്. ടി പരിശോധനയിൽ ഉൾപ്പെട്ടിട്ടുള്ള സ്ഥലങ്ങളിലെ അനധികൃത ഖനനം സംബന്ധിച്ചുള്ള വിവരങ്ങൾ ചുവടെ ചേർക്കുന്നു.

**1. പാപ്പൻപാറ താവളം - ബോജൻ കമ്പനി ഭാഗം**

ഈ ഓഫീസ് 26/07/2023 ൽ നടത്തിയ സ്ഥലപരിശോധനയിൽ ചതുരംഗപ്പാറ വില്ലേജിലെ പാപ്പൻപാറ താവളത്തിൽ ബോജൻകമ്പനി ഭാഗത്ത് അനധികൃത കരിങ്കല്ല് ഖനനം ശ്രദ്ധയിൽപ്പെട്ടിട്ടുള്ളതും ഉടുമ്പഞ്ചോല ഭൂരേഖ തഹസിൽദാരുടെ 26/07/2023 ലെ TLKUDM/1416/2023-G7 നമ്പർ റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ സർവ്വേ നമ്പർ 35/1, 35/18 എന്നിവയിൽപ്പെട്ട സർക്കാർ ഭൂമിയിൽ അനധികൃത കരിങ്കല്ല് ഖനനം നടത്തിയതിന് ചട്ടപ്രകാരം നോട്ടീസ് നൽകി തുടർ നടപടികൾ സ്വീകരിച്ചിട്ടുള്ളതും സർക്കാർ ഭൂമിയിലെ അനധികൃത ഖനനം തടയുന്നതിന് വേണ്ടിയുള്ള നടപടികൾ സ്വീകരിക്കുന്നതിന് തഹസിൽദാർ (ഭൂരേഖ) ഉടുമ്പൻചോല, വില്ലേജ് ഓഫീസർ ചതുരംഗപ്പാറ എന്നിവരോട് ആവശ്യപ്പെട്ടിട്ടുള്ളതുമാണ്.

ഉടുമ്പൻചോല താലൂക്കിലെ പാറത്തോട്, ശാന്തൻപാറ, ചതുരംഗപ്പാറ വില്ലേജുകളിൽ സർക്കാർ ഭൂമിയിൽ അനധികൃത ഖനനം വ്യാപകമായി നടക്കുന്നു എന്ന പരാതിയുടെ അടിസ്ഥാനത്തിൽ 05/12/2023 ൽ ടി സ്ഥലത്ത് വീണ്ടും പരിശോധന നടത്തി. ഇവിടെ വീണ്ടും വ്യാപകമായി കരിങ്കല്ല് ഖനനം ആരംഭിച്ചിട്ടുള്ളതായും മുൻ അളവുകളേക്കാൾ കൂടുതൽ കരിങ്കല്ല് ടി സ്ഥലത്ത് നിന്നും ഖനനം ചെയ്ത നീക്കിയിട്ടുള്ളതായും വ്യക്തമായിട്ടുള്ളതാണ്. ടി പരിശോധനയിൽ ഇവിടെ നിന്ന് 16,640 ക്യൂബിക് മീറ്റർ കരിങ്കല്ല് ഖനനം ചെയ്ത നീക്കിയിട്ടുള്ളതായി ബോധ്യപ്പെട്ടിട്ടുള്ളതാണ്. ടി സ്ഥലത്ത് കരിങ്കല്ല് ധാതുവിന്റെ നിക്ഷേപം വളരെ കൂടുതലായതിനാലും ടി സ്ഥലത്ത് വീണ്ടും ഖനനപ്രവർത്തനങ്ങൾ ആരംഭിക്കാനുള്ള സാധ്യത നിലനിൽക്കുന്നതിനാലും ടി സർക്കാർ ഭൂമിയിലേക്കുള്ള വാഹനങ്ങളുടെയും ഖനനത്തിനായി ഉപയോഗിക്കുന്ന യന്ത്രങ്ങളുടെയും പ്രവേശനം തടയുന്നതിന് വേണ്ടിയുള്ള



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*True Copy*

നടപടികൾ സ്വീകരിക്കുന്നതിനും സർക്കാർ ഭൂമിയിലെ അനധികൃത ഖനനം തടയുന്നതിനും ഖനനം നടത്തുന്ന വ്യക്തികളുടെ വിവരങ്ങൾ കൈമാറുന്നതിനുമുള്ള നടപടികൾ സ്വീകരിക്കുന്നതിനും തഹസിൽദാർ ഉടുമ്പഞ്ചോലയ്ക്കു കത്ത് നൽകിയിട്ടുള്ളതാണ്.

കൂടാതെ, ഇതിന് സമീപം ചൊക്രമേട്ടിന്റെ പടിഞ്ഞാറ് ഭാഗത്ത് സർവ്വെ നമ്പർ 1/1 ൽ പ്പെട്ട സർക്കാർ ഭൂമിയിലും 05/12/2023 ൽ പരിശോധന നടത്തിയിട്ടുള്ളതാണ്. ഇവിടെ ഏകദേശം 400 ക്യൂബിക് മീറ്റർ പാറ പൊട്ടിച്ചുകൂട്ടിയിട്ടുള്ളതാണ്. ടി സ്ഥലത്തിന്റെ സർവ്വേ സ്പെച്ച് ലഭ്യമാക്കുന്നതിനും ഖനനം നടത്തിയ വ്യക്തികളുടെ വിവരങ്ങൾ ലഭ്യമാക്കുന്നതിനും കത്ത് നൽകിയിട്ടുള്ളതാണ്.

2. ആടുകിടന്താൻ - സുബ്ബകണ്ഠപാറ റോഡ്

ഉടുമ്പഞ്ചോല താലൂക്കിൽ ചതുരംഗപ്പാറ വില്ലേജിൽ പാപ്പൻപാറ താവളം (ഉടുമ്പഞ്ചോല പഞ്ചായത്ത് ഏഴാം വാർഡ്) നെയ്യാണ്ടി മലയുടെ തെക്ക് ഭാഗത്ത് വരുന്ന ആടുകിടന്താൻ - സുബ്ബകണ്ഠ പാറ റോഡ് നിർമ്മാണത്തിന്റെ മറവിൽ വ്യാപകമായി കരിങ്കല്ല് ഖനനം ചെയ്ത് നീക്കിയിട്ടുള്ളതായി 27/07/2022 ൽ ഈ ഓഫീസ് നടത്തിയ പരിശോധനയിൽ ബോധ്യപ്പെട്ടിട്ടുള്ളതും ആയത് റിപ്പോർട്ട് ചെയ്തിട്ടുള്ളതുമാണ്. എന്നാൽ 11/01/2024 ൽ നടത്തിയ പരിശോധനയിൽ ടി സ്ഥലത്ത് നിന്ന് മുൻപ് റിപ്പോർട്ട് നൽകിയതിലും കൂടുതൽ അളവിൽ ഖനനം നടത്തിയിട്ടുള്ളതായി കണ്ടെത്തിയിട്ടുണ്ട്. ഇവിടെ രണ്ട് ഭാഗങ്ങളിൽ നിന്നായി ആകെ 4,470 m<sup>3</sup> പാറ അനധികൃതമായി ഖനനം ചെയ്ത് നീക്കിയിട്ടുണ്ട്.

ടി ഖനനം സംബന്ധിച്ച് വിവരങ്ങൾ ലഭ്യമാക്കുന്നതിന് വില്ലേജിലും താലൂക്കിലും കത്ത് നൽകിയിട്ടുള്ളതാണ്. ടി വിഷയത്തിൽ ചതുരംഗപ്പാറ വില്ലേജ് ഓഫീസറുടെ കത്തിൽ പാറ പൊട്ടിച്ചത് സ്വകാര്യ ഭൂമിയിലും ഇടക്കുള്ള സർക്കാർ ഭൂമിയിലുമാണ് എന്ന് സൂചിപ്പിച്ചിട്ടുണ്ട്. എന്നാൽ ആരാണ് പാറ പൊട്ടിച്ചത് എന്നത് സംബന്ധിച്ച് വിവരമൊന്നും നൽകിയിട്ടില്ല. എന്നാൽ ഉടുമ്പഞ്ചോല പഞ്ചായത്തിൽ നിന്നും നൽകിയ കത്തിൽ തൊഴിലുറപ്പ് പ്രകാരമാണ് റോഡ് നിർമ്മിച്ചത് എന്നും ഇതിനു വേണ്ടി പാറ പൊട്ടിച്ചിട്ടില്ല എന്നും അറിയിച്ചിട്ടുണ്ട്. ഇതിന്റെ സ്പെച്ചോ മറ്റു വിവരണങ്ങളോ നാളിതുവരെ ലഭിച്ചിട്ടില്ല.

സർക്കാർ സ്ഥലത്തുള്ള അനധികൃത ഖനനത്തിന് ഭൂസംരക്ഷണ നിയമ പ്രകാരം കേസ് എടുത്തിട്ടുള്ള വ്യക്തി/സ്ഥാപനങ്ങൾ എന്നിവക്കെതിരെയാണ് KMMC ചട്ടപ്രകാരം നടപടി സ്വീകരിക്കുവാൻ സാധിക്കുന്നത്. എന്നാൽ ടി സ്ഥലങ്ങളിൽ ഖനനം നടത്തിയവരുടെ വിവരങ്ങൾ ലഭ്യമാക്കിയിട്ടില്ല.

3. ശാന്തൻപാറ വില്ലേജിൽ പുത്തടി ഭാഗത്തെ അനധികൃത ക്രഷർ

ശാന്തൻപാറ വില്ലേജിൽ നമ്പർ 131/1-1, 131/1-2, 131/1-3, 131/1-7, 132/1-3, 132/1-7, 132/1-8, 132/1-9 എന്നിവയിൽപ്പെട്ട സ്ഥലത്ത് ശാന്തൻപാറ ഗ്രാനൈറ്റ്സ് എന്ന കമ്പനി സർക്കാർ ഭൂമിയിൽ പാറ ഖനനം നടത്തിയിരുന്ന സ്ഥലത്ത് 05/12/2023-ൽ പരിശോധന നടത്തിയിട്ടുള്ളതാണ്.

ടി സ്ഥലത്ത് ഒരു ക്രഷറും ടാർ മിക്സിങ് യൂണിറ്റും സ്ഥാപിച്ചിട്ടുള്ളതായും ഏകദേശം 17,300 MT ഖനന ഉല്പന്നങ്ങൾ സ്റ്റോക്ക് ചെയ്തിട്ടുള്ളതായും കാണുന്നു. ടി ക്രഷറിന് 8/12/2022 ൽ വില്ലേജ് ഓഫീസർ നിരോധന ഉത്തരവ് നൽകിയിട്ടുള്ളതാണ്. സർക്കാർ ഭൂമി, LA പട്ടയഭൂമി എന്നിവ ഉൾപ്പെട്ടു വരുന്ന ടി സ്ഥലത്ത് ഇത്തരത്തിൽ നിർമ്മാണ യൂണിറ്റുകൾ സ്ഥാപിക്കുന്നതിന് അനുമതി ലഭിച്ചിട്ടുള്ളതാണോ എന്നതിൽ വ്യക്തത വരുത്തുന്നതിന് മലിനീകരണ നിയന്ത്രണ ബോർഡ്, ശാന്തൻപാറ പഞ്ചായത്ത് എന്നിവർക്ക് കത്തും അനധികൃത സ്റ്റോക്കിന് തുടർ നടപടികൾ സ്വീകരിക്കുന്നതുമായി ബന്ധപ്പെട്ട് ശ്രീ. ജയോൻ മാത്യു, മാനേജിംഗ് ഡയറക്ടർ, ശാന്തൻപാറ ഗ്രാനൈറ്റ്സ് എന്ന വ്യക്തിക്ക് നോട്ടീസും നൽകിയിട്ടുള്ളതാണ്. ഇപ്രകാരം അനുമതി കൂടാതെ LA പട്ടയ ഭൂമിയിലും സർക്കാർ ഭൂമിയിലും സ്റ്റോക്ക് ചെയ്യുന്നത് ഭൂപതിവ് ചട്ടങ്ങളുടേയും ഭൂസംരക്ഷണ ചട്ടങ്ങളുടേയും ലംഘനമാണ്. ഇവിടെ സ്വകാര്യ ഭൂമി, LA പട്ടയഭൂമി, സർക്കാർ ഭൂമി എന്നിവയുടെ അതിർത്തി നിർണ്ണയിച്ച്



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Essaren Building, Anakkodu Jn  
Thodupuzha - 685 584

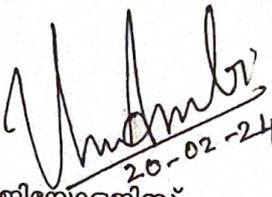
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ഓരോ ഭൂമിയിലേയും അളവുകൾ നിർണ്ണയിച്ച് സർക്കാർ ഭൂമിയിലും, LA പട്ടയ ഭൂമിയിലും ഉള്ള സ്റ്റോക്ക് സർക്കാരിലേക്ക് കണ്ടുകെട്ടുന്നതിനും ഭൂപതിവ് ചട്ടങ്ങളുടെ ലംഘനം നടത്തിയതിനാൽ ടി വ്യക്തിയുടെ പട്ടയം റദ്ദാക്കുന്നതിനുമുള്ള നടപടികൾ സ്വീകരിക്കുന്നതിനും ബഹു. ദേവികളും സബ് കളക്ടർക്ക് കത്ത് നല്കിയിട്ടുള്ളതാണ്.

കൂടാതെ, ഇവിടെ സർക്കാർ ഭൂമിയിൽ മുൻപ് പ്രവർത്തിച്ചിരുന്ന ശാന്തൻപാറ ഗ്രാനൈറ്റ്സ് എന്ന ക്വാറിയിൽ അനധികൃതമായി 700 MT വന്ന ഉല്പന്നങ്ങൾ സ്റ്റോക്ക് ചെയ്തിട്ടുള്ളതായി കാണുന്നു. ശാന്തൻപാറ ഗ്രാനൈറ്റ്സ് എന്ന ക്വാറിയിൽ നാളിതുവരെ എത്ര അളവ് പാറ വന്നു നടത്തി എന്ന് താലൂക്ക് സർവ്വേയർക്ക് സെക്രട്ടറി സഹിതം നൽകുന്നതിനും, സർക്കാർ ഭൂമിയിൽ വന്ന ഉല്പന്നങ്ങൾ അനധികൃതമായി സ്റ്റോക്ക് ചെയ്തതിന് നടപടി സ്വീകരിക്കുന്നതിനും, സർക്കാർ ഭൂമിയിലെ പഴയ ക്വാറിയിലേക്കുള്ള പ്രവേശനം തടഞ്ഞ് ബന്ധവസ്തു ചെയ്യുന്നതിനും തുടർ നടപടികൾ സ്വീകരിക്കേണ്ടതാണ് എന്നറിയിച്ച് ഉടുമ്പഞ്ചോല തഹസീൽദാർക്ക് കത്ത് നല്കിയിട്ടുള്ളതാണ്.

ഉള്ളടക്കം: മേൽ സൂചിപ്പിച്ചിട്ടുള്ള അനധികൃത വന്നവുമായി ബന്ധപ്പെട്ട് നൽകിയ വിവിധ കത്തുകളുടെ പകർപ്പുകൾ

വിശ്വസ്തയോടെ,

*for*  
  
 20-02-24  
 ജിയോളജിസ്റ്റ്



*Handwritten signature*

**ENVIRONMENTAL ENGINEER**  
 Kerala State Pollution Control Board  
 District Office, Idukki  
 Essaren Building, Anakkodu Jn  
 Thodupuzha - 685 584

*True Copy*

DOIDU-DMG/139/2024-M

Department of Mining and Geology District Office, Idukki  
Mini Civil Station, Thodupuzha-685584  
Phone: 04862 225480  
Email: geo.idu.dmg@kerala.gov.in

From

The Geologist

To

The District Collector  
Idukki

Sir,

Subject : Mines and Minerals - Illegal Rock Mining on Government Land in Chaturangapara Village -  
Report Submission -Reg

- Ref: 1. Kerala Minor Mineral Concession Rules, 2015 and Amendment  
2. Kerala Minerals (Prevention of Illegal Mining, Storage and Transportation) Rules, 2015 and Amendment  
3. Letter No. DCIDK/7838/2023-E9 of that office dated 31/12/2023  
4. Letter No. DCIDK/7838/2023-E9 of that office dated 19/02/2024 and enclosures

Please see the above reference. A vigilance inspection was conducted in Chaturangapara Village In Udumpanchola Taluk of Idukki District regarding illegal mining on government land and the news of it was published in the media. The information regarding illegal mining in the areas covered by the said inspection is furnished below.

1. Papanpara Base - Bojan Company area

During the site inspection conducted by this office on 26/07/2023 illegal quarrying of granite was noticed at Papanpara base of Chaturangapara Village in Bojan Company side and based on report No. TLKUDM/1416/2023-G7 dated 26/07/2023 of the Tahasildar (LR) Udumbanchola regarding illegal quarrying of granite on the government land bearing Survey No. 35/1 and 35/18 follow up action has been taken with issue of notice as per rules. Further, the Tahasildar (LR) Udumpanchola and Village Officer of Chaturangapara have been asked to take steps to prevent illegal mining on the government land .

Based on the complaint against rampant illegal mining on government land in Parathod, Shanthanpara and Chaturangapara villages of Udumbanchola taluk, another inspection was conducted on 05/12/2023. It is evident that extensive quarrying of granite has resumed here and more granite has been mined and removed from the site than previous measurements. During the inspection it was noticed that 16,640 cubic meters of granite has been mined from the said area. Instruction was issued to the Tahasildar(LR), Udumbanchola to take action to prevent the entry of

vehicles and machinery used for mining to the place, prevent illegal mining in the area, to furnish details regarding the persons responsible for illegal mining as the deposit of granite mineral at the place is very high and there is possibility of re-starting of mining operations at the place.

An inspection was conducted on 05/12/2023 in the Government land bearing Survey No. 1/1 on the west side of Chokramet near to this area. About 400 cubic meters of rock has been quarried here. The letter has been issued to provide the survey sketch of the site and the information of the persons who have done the excavation.

## 2. Adukitanthan - Subbukandampara Road

Based on the inspection conducted by the office on 27/07/2022, it has been observed and reported that extensive mining was done under the guise of road construction of Adukitanthan Subbukandampara Road located on the south side of Pappanpara Nayandi Hill in Chaturangapara village of Udumpanchola taluk. But in the inspection conducted on 11/01/2024, it has been found that more amount of mining has been done from the place than the previously reported quantity. A total of 4,470 m<sup>3</sup> of rock has been illegally mined and removed from two parts located here.

A letter has been issued to the village and taluk to provide information regarding the said mining. The Chaturangapara village officer has mentioned in his reply that the illegal mining occurred in the government land lying in between private lands. But no information was given as to who blasted the rock. But in the letter given by Udumbanchola Panchayat, it has been informed that the road was built on the basis of Thozhilurappu scheme and that no rock was broken for this purpose. No sketch or other description of it has been received till date.

Action can be taken under the KMMC Act against persons/institutions who have been booked under the Land Conservation Act for illegal mining on government land. But the information of those who have done mining in the said places is not available.

## 3. Illegal crusher in Shantanpara village in Puttadi area

Inspection was conducted in land bearing survey no 131/1-1, 131/1-2, 131/1-3, 131/1-7, 132/1-3, 132/1-7, 132/1-8, 132/1-9 at Shanthanpara Village where mining was done by Shantanpara Granites. It was seen that a crusher and tar mixing unit has been installed at the site and about 17,300 MT of mining products are stocked. Prohibition order has been issued by Village Officer on 8/12/2022 to the said Crusher. A letter to the Pollution Control Board and Shantanpara Panchayat to clarify whether permission has been received for setting up such construction units at the said land which includes government land and LA Pattaya land. A notice was issued to Jomon Mathew, Managing Director, Shantanpara Granites for taking further action for illegal stock. Thus stocking on LA Pattaya land and government land without permission is a violation of land tenure rules and land conservation rules. A letter has been given to the Devikulam Sub Collector to fix the boundary of private land, LA pattaya land and govt land, determine dimensions of each land, to confiscate the stock in government land and LA patta land, to cancel the pattayam of the said person under Land Customary Act (Bhu pathivu chattam)

Also, 700 MT of mining products are found to be stockpiled illegally in Shantanpara Granites, a quarry which was previously operating on government land here. A letter has been sent to the Udumbanchola Tehsildar to provide the information regarding how much rock has been mined till date in the Shantanpara Granites Quarry along with Taluk Surveyor's sketch, to take action for illegal

stocking of mining products on government land and to block the access to the old quarry on government land.

o/c 22

Annexure R/22(c)

Phone : 04862 221590

Website: www.kspcb.kerala.gov.in

E-mail: kspcbidukki221590@gmail.com/kspcbidukki@yahoo.com

# KERALA STATE POLLUTION CONTROL BOARD

കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ആഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584

പുല്ലാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



Date: 05/04/24

PCB/IDK/GEN/CONSENT/06/2020

Date:05.04.2024

From  
 To The Environmental Engineer  
 To Santhanpara Granites,  
 Puthady P.O, Santhanpara,  
 Idukki, Udumbanchola  
 PIN: 685619

Sub : Application for Consent to operate renewal- reg:-  
 Ref: 1. Consent No.PCB/IDK/ICO-R2/199/2017 dated 30.05.2017 valid upto 31.05.2020.  
 2. Inspection conducted by the Board of officials on 04.04.2024.

Sir,  
 Please recall the inspection conducted by the board officials on 04.04.2024. During inspection, it was found that validity of the Consent to Operate had been expired on 31.05.2020 as cited (1) and the unit is having no valid consent from the Board. Hence you are hereby directed to apply and obtain consent of the Board through the website [www.keralapcbonline.com](http://www.keralapcbonline.com). You are also directed to not function the crusher without the valid consent of the Board.

**ENVIRONMENTAL ENGINEER**  
 Kerala State Pollution Control Board  
 District Office, Idukki  
 Essaren Building, Anakkodu Jn  
 Thodupuzha - 685 584



Yours faithfully

Environmental Engineer

True Copy

# KERALA STATE POLLUTION CONTROL BOARD

കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584

പുല്ലാരൻ ബിൽഡിംഗ്, ആനക്കുട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



PCB/IDK/GEN/CONSENT/06/2020

Date:05.04.2024

DESPATCHED  
Date: 05/04/24

From

The Environmental Engineer

To

Santhanpara Granites,  
Puthady P.O, Santhanpara,  
Idukki, Udumbanchola  
PIN: 685619

Sub : Application for Consent to operate- reg:-.

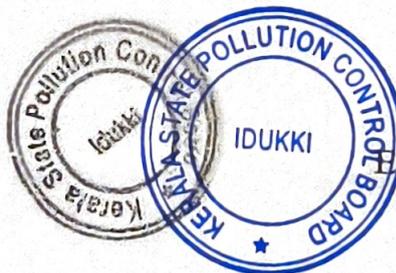
Ref: Inspection conducted by the Board of officials on 04.04.2024.

Sir,

Please recall the inspection conducted by the board officials on 04.04.2024. During inspection, it was found that a tar mix plant is functioning in your unit without obtaining Consent from the Board. Hence you are hereby directed to apply and obtain consent of the Board through the website [www.keralapcbonline.com](http://www.keralapcbonline.com). You are also directed to not function the plant without the valid consent of the Board.

Yours faithfully

ENVIRONMENTAL ENGINEER  
Kerala State Pollution Control Board  
District Office, Idukki  
Essaren Building, Anakkodu Jn  
Thodupuzha - 685 584



Environmental Engineer

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**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



PCB/IDK/GEN/NGT/08/2013

Date : 06.04.2024

From

The Environmental Engineer



To

The Thahasildar  
Udumbanchola Thaluk  
Mini Civil station  
Nedumkandam 685553

Sub :- Complaint of illegal quarrying of Chathurangapara, Udumbanchola Thaluk Idukki District OA 159/2024 before the Hon'ble National Green Tribunal-reg:-

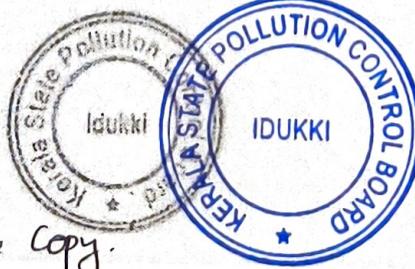
- Ref :- 1) Order of the Hon'ble NGT dated 23.02.2024.
- 2) This office letter of even number dated 21.02.2024

Sir,

Before Hon'ble National Green Tribunal an original application is registered as OA 159/2024 on suo motu on the basis of the news item titled "VACB Unearths large scale unauthorized mining in Idukki" published in the Hindu dated 10.01.2024. It is learned that an illegal mining of 21,110m<sup>3</sup> of Granite has occurred in your jurisdiction as per the letter from the Geologist, Mining and Geology department Thodupuzha, dated 20.02.2024 addressed to the District Collector, Idukki. The illegal mining occurred in two sites one at Pappanpara Thavalam-Bojan company area of 16640m<sup>3</sup> and another at Aadukidanthan- Subbukanddampara Road, of 4470m<sup>3</sup>. Vide letter under reference (2), it was requested to share the details of the illegal activity for filing the report before Hon'ble National Green Tribunal. Member Secretary, Kerala State Pollution Control Board is the first respondent and District Collector as the second respondent.

As per the order under reference(1) above the Hon'ble National Green Tribunal, Principal Bench, New Delhi has listed the case of illegal mining to Southern zonal bench at Chennai on 10.04.2024. Since the matter is pending before the Hon'ble NGT, I request that the name and address of the persons responsible for the illegal activity, the extent of area, Sy. No. and village where the illegal mining carried out may be made available at the earliest to this office so that action taken report as per the order dated 23.02.2024 can be filed in time.

**ENVIRONMENTAL ENGINEER**  
Kerala State Pollution Control Board  
District Office, Idukki  
Essaren Building, Anakoodu Jn  
Thodupuzha - 685 584



True copy.

Yours faithfully

Environmental Engineer

TLKUDM/1416/2023-G7

Taluk Office Udumbanchola  
Mini Civil Station  
Nedumkandam - 685553  
Idukki District  
02-07-2024

Tahsildar (LR)  
Udumbanchola

Environmental Engineer  
Kerala State Pollution Control Board  
District Office, Idukki  
Essaren Building, Aanakoodu Jn  
Thodupuzha - 685584

Sir,

Sub : Complaint regarding illegal quarrying in Chathurangapara, Udumbanchola Taluk,  
Idukki District - OA 159/2024 before the Hon'ble National Green Tribunal -  
Reg..

Ref : Your letter PCB/IDK/GEN/NGT/08/2013 dtd 06.04.2024

Attention is invited to the letter referred above. A comprehensive report regarding incidents, investigations, and actions taken thereon regarding illegal rock mining activities in Chathurangapara village, Udumbanchola Taluk is appended below.

1. On 24th February 2023, this office received information regarding illegal rock mining in Government Purambokku land in Bojan Company area, Chathurangapara village, Udumbanchola Taluk. The Village Officer of Chathurangapara was instructed to inspect the site and submit a report.

The Village Officer inspected the site and submitted his report on 25th February 2023. His findings indicated that illegal rock mining had taken place during a period when traffic to the Bojan Company area was completely blocked due to the construction of the Mundiyeruma Udumbanchola Road. Local enquiries revealed that the contractors responsible for the road works were involved in the illegal mining activities. Consequently,

**ENVIRONMENTAL ENGINEER**  
Kerala State Pollution Control Board  
District Office, Idukki  
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Thodupuzha - 685 584



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a case under the Kerala Land Conservancy Act, 1957 was registered against Mr. George John, S/o John, Kochettanil House, Adukkam P.O, Kottayam.

While proceedings under the Kerala Land Conservancy Act, 1957, were undergoing, a Special Squad from Taluk Office Udumbanchola conducted another inspection on 21st April 2023 in the same area. This inspection revealed that illegal rock mining was still ongoing, and the vehicles found at the site were seized. The Chathurangapara Village Officer issued a strict stop memo against the illegal activities and informed Station House Officer, Udumbanchola Police, to register a criminal case against the offenders.

A site inspection by the Taluk Surveyor on 11th July 2023 affirmed illegal mining of 4424.2 cubic meters of rock from an area of 0.1034 hectares of government land comprised in survey number 35/1, 35/18 in Chathurangapara Village of Udumbanchola Taluk. These findings were communicated to the District Geologist, Idukki, on 26th July 2023. Subsequently, a hearing was conducted on 25th July 2023 under the Kerala Land Conservancy Act, 1957, where Mr. Vinod V, S/o Vijayan, Vaaluparayil House, Alakanad P.O, admitted illegal rock mining, claiming ignorance of the status of land to be Government land.

On 17th August 2023, final order under the Kerala Land Conservancy Act were issued based on the Taluk Surveyor's report. The order confirmed that 4474.2 cubic meters of rock had been illegally mined from government purambokku land comprised in survey number 35/1, 35/18, Pappanpara Thavalam in Chathurangapara Village of Udumbanchola Taluk. The offenders were directed to pay the value of the rock, an equivalent amount as compensation, and a fine totaling ₹11,23,850/-. As the offenders failed to pay the amount, revenue recovery proceedings were initiated against them.

A site inspection by the Mining and Geology Department on 7th December 2023 found that 16,640 cubic meters of rock had been mined from the area. However, as per report of the Taluk Surveyor who surveyed the land again, only 9395 cubic meters of rock is seen to have mined. The identity of those persons who are responsible for further illegal mining ( over and above 4474.2 cubic meters ) remains unknown, prompting a police complaint to identify the culprits.

To prevent further illegal activities, the Revenue Department is taking steps to protect the land with fencing. A report requesting funds for this purpose has been sent to the District Collector, Idukki.

2. Regarding the illegal rock mining in Chathurangapara village near Neyandi hills, comprised



*[Signature]*  
**ENVIRONMENTAL ENGINEER**  
 Kerala State Pollution Control Board  
 District Office, Idukki  
 Essaren Building, Anakkodu Jn  
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in survey number 40/1 Pappanpara Thavalam, in the guise of Adukidanthan-Subbukandampara road construction, it was found that the road was constructed by Udumbanchola Grama Panchayath under the Mahatma Gandhi National Rural Employment Guarantee Scheme. A detailed report regarding this illegal rock mining and the details of the public committee formed for this work was reported to the District Geologist by the Chathurangapara Village Officer for necessary action. A site inspection by the Geologist on 11th January 2024 revealed that 4470 cubic meters of rock had been mined from this area. Prima facie, it was found that rock was mined illegally from an area of almost 50 meters in length for this road construction. Procedures under the Kerala Land Conservancy Act, 1957, have been initiated, and action is ongoing to determine the actual extent of illegal mining and further steps.

3. The mining done beside Adukidanthan-Subbukandampara road was by one Saji Paul for constructing a pond for storing water downstream for agricultural activities. It is found that almost 144 cubic meters of rock has been mined from government land comprised in 40/1-1, Pappanpara Thavalam of Chathurangapara Village in Udumbanchola Taluk for the purpose and the mined rock is stacked beside the pond itself for its reinforcement. Proceedings under the Kerala Land Conservancy Act, 1957 are already initiated against the person.

Even though stringent efforts are made by the Revenue Department to curb these activities and hold the offenders accountable, still further measures seems necessary to safeguard the mineral wealth and ensure compliance with legal and environmental regulations. Even though continuous monitoring and stringent enforcement of the law by the Revenue Department have been undertaken to prevent similar violations of law, formation of a combined squad of officers of Mining and Geology, Revenue and Police for the same purpose may be much more fruitful.

Yours faithfully,

Signed by

Jose A V

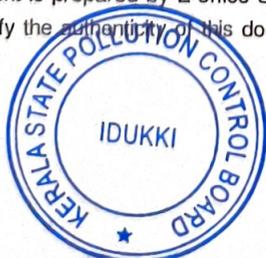
Tahsildar (LR)  
Udumbanchola

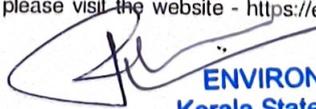
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\* As this document is prepared by E-office Software no manual signature is required

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**ENVIRONMENTAL ENGINEER**  
Kerala State Pollution Control Board  
District Office, Idukki  
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# KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ആഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANA KOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



PCB/IDK/GEN/NGT/08/2013

Date : 09.08.2024

From  
The Environmental Engineer



To  
The Thahasildar(LR)  
Udumbanchola Thaluk  
Mini Civil station  
Nedumkandam 685553

Sub :- OA No.159 of 2024 -VACB unearths large scale unauthorized mining in Idukki -reg.

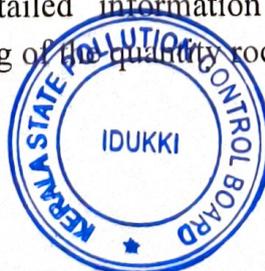
Ref :- Your letter no. TLKUDM/1416/2023-G7 dated 02.07.2024 received via email on 10.07.2024.

Sir,

This has reference cited above. It has been reported by you that illegal rock mining occurred in Government Purambokku land in the Bojan Company area, Chathurangapara village, Udumbanchola Taluk, during the construction of the Mundiyeeruma- Udumbanchola Road and that a case was registered under the Kerala Land Conservancy Act 1957, against Mr. George John, S/o John, Kochettanil House, Adukkam P.O, Kottayam. But no information regarding the total quantity of illegally mined rock, comprehensive land details including survey numbers, total area in hectares, specific landmarks or boundaries as well as information on any other individuals or entities involved in the illegal mining activities was provided.

It was also reported vide reference cited that though extraction of 16,640 cubic meters of rock from the area was identified in the government purambokku land bearing survey number 35/1, 35/18, Pappanpara Thavalam in Chathurangapara Villages in Udumbanchola Taluk by the Geologist, only 9395 cubic meters of rock is seen to have been mined and that the individual responsible for mining of excess quantity beyond 4,474.2 cubic meters is unidentified. You had also informed that Mr.Vinod V. of Vaaluparayil House, Alakanad P.O., was found responsible for the illegal mining of 4,474.2 cubic meters out of the reported 9395 cubic meter of rock and that the offenders were ordered to pay ₹11,23,850/- for the rock's value, compensation, and fines. Detailed information of the individuals or entities responsible for the illegal mining of the quantity rock in excess of 4474.2 cubic meter

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from the reported 9395 cubic meter in land bearing survey numbers 35/1 and 35/18 in 29 Chathurangapara was not furnished.

Also the identification of individuals or entities responsible for illegal mining of 4470 m<sup>3</sup> in the land bearing survey number 40/1 of Chathurangapara was also not furnished.

The information furnished vide reference is insufficient for submitting a comprehensive report on the action taken before the Honorable National Green Tribunal (NGT). You are instructed to provide additional details regarding above mentioned matter for filing report before honorable NGT.

Yours faithfully,



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# KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, IDUKKI

ജില്ലാ ഓഫീസ്, ഇടുക്കി

ESSAREN BUILDING, AANAKOODU JN, THODUPUZHA, IDUKKI - 685 584

എസ്സാരൻ ബിൽഡിംഗ്, ആനക്കൂട് ജംഗ്ഷൻ, തൊടുപുഴ, ഇടുക്കി - 685 584



PCB/IDK/GEN/COLL/06/2011

Date : 02.08.2024

From  
The Environmental Engineer

To  
The District Collector  
Idukki

Sub :- OA No.159 of 2024 -VACB unearths large scale unauthorized mining in Idukki -reg.

- Ref :-
- 1) This office letter no.PCB/IDK/GEN/NGT/08/2013 dated 21.02.2024 to the Tahasildar, Udumbanchola Thaluk.
  - 2) This office letter no.PCB/IDK/GEN/NGT/08/2013 dated 21.02.2024 to the Geologist, Idukki
  - 3) Email dated 04/04/2024 from the Geologist enclosing letter no.DOIDU-DMG/139/2024-M dated 20.02.2024 from the Geologist, Idukki addressed to the District Collector, Idukki.
  - 4) This office letter no PCB/IDK/GEN/CONSENT/06/2020 dated 05/04/2024 issued to Sathanpara Granites
  - 5) This office letter no.PCB/IDK/GEN/NGT/08/2013 dated 06.04.2024 to the Tahasildar, Udumbanchola Thaluk.
  - 6) Letter no. TLKUDM/1416/2023-G7 dated 02.07.2024 from the Tahsildar , Udumbanchola Taluk received via email on 10.07.2024.

Madam,

This has reference to the letters cited above. The Hon'ble National Green Tribunal had registered an Original Application no.159/2024 on Suo Motu basis of news item published in the The Hindu newspaper dated 10.01.2024 titled "VACB Unearths large scale unauthorized mining in Idukki". A notice dated 14.02.2024 of the Hon'ble National Green Tribunal was received in which the Member Secretary of Kerala State Pollution Control Board is the first respondent and the District Collector, Idukki as the second respondent.

An inspection was conducted by Board Officials on 20.02.2024. Since no information regarding the exact location of the quarrying site was available, assistance was sought from Revenue Department. Inspection was conducted along with the Village Officer, Chathurangapara. The Village Officer reported that the nature of land was Government revenue land. During the inspection it was noticed that granite mining operation had been conducted in an area of around 50m\*30m having an average height of approximately 10m. On verifying records, it was noticed

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that no permission was granted by the Pollution Control Board for quarrying in that area. Since there were no records with the Board regarding this mining, the Tahasildar Udumbanchola and the Geologist, Mining and Geology department, Idukki were requested to provide documents/ details of the said illegal activity, name and address of the person responsible for illegal quarrying for filing the report before Hon'ble National Green Tribunal vide letter reference (2) and (3). The Board had filed a interim report on 22.02.2024 before the Hon'ble NGT.

The Geologist, Mining and Geology Department Idukki, had made available the letter addressed to the District Collector, Idukki vide reference cited (1) that illegal mining occurred in two sites namely Pappanpara Thavalam-Bojan company area and another at Aadukidanthan- Subbukanddampara Road, that 16640m<sup>3</sup> from the Parathodu, Sathanpara and Chathurangapara Village of Udumbanchola taluk and 400 m<sup>3</sup> from nearby land bearing survey no 1/1 of west of Chokramettu was illegally mined and that Tahasildar Udumbanchola was asked to provide details of the person responsible for the illegal mining. It was also reported that 4470 m<sup>3</sup> from Aadukidanthan- Subbukanddampara Road by unknown identity was also noted and that details of the persons responsible were called for by them . It was also reported that a tar mixing plant and a crusher unit namely Santhanpara Granites was seen established.

In order to verify the status of the illegal quarrying and crusher unit cum hot mix plant the Board officials had inspected on 04.04.2024 it was noticed that the validity of the consent to operate of the crusher expired on 30.05.2020 and a hot mix plant was found. But both the units were not functioning at the time of inspection. Direction was issued to the unit to apply for Consent of the Board and to not operate the unit without valid consent of the Board. The Tahasildar, Udumbanchola was also instructed to provide the details of the illegal mining, the extent of area, Syno and village where illegal mining occurred for filing action taken report.

A reply from the Tahasildar(LR), Udumbanchola has been received in this office vide reference(6) informing that contractors responsible for road works in Mundiyeeruma Udumbanchola Road were found responsible for illegal mining in Bojan company and that a case was registered under the Kerala Land Conservancy Act, 1957 against Sri. George John, Kochettanil House, Adukulam P.O., Kottayam. But the quantity for which case was registered, survey no are not mentioned. It was also reported that Order dated 17.08.2023 under the Kerala Land Conservancy Act, 1957 was issued against illegal mining of 4474.2 m<sup>3</sup> of rock from land bearing survey no 35/1, 35/18 of Pappanpara Thavalam in Chathurangapara Village of Udumbanchola Taluk to Sri Vinod V., Vaaluparayil House, Alakkanad P.O. and that subsequent inspection by Mining and Geology department, Idukki found 16640 m<sup>3</sup> of rock mined from the area. It is also reported by the Tahasildar(LR), Udumbanchola that only 9395 m<sup>3</sup> of rock was seen to be mined and that the person responsible for illegal mining of quantity over and above 4474.2 m<sup>3</sup> of rock was unknown, that 4470 m<sup>3</sup> of rock was illegally mined from another land bearing survey no 40/1 from an area of 50 m length of Pappanpara Thavalam and that action was initiated. It was also reported that there was a 144 m<sup>3</sup> illegal rock mining by Sri. Saji Paul beside



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Aadukidanthan- Subbukanddampara Road for construction of a pond for storing water downstream for agricultural activities, that the mined rock was stacked beside the pond itself for its enforcement and that the proceedings are initiated by them.

The hearing on OA 110/2024(SZ) (Earlier OA 159/2024(PB)) is posted on 12.08.2024 before Honble National Green Tribunal, Southern Zone, Chennai. The Member Secretary has instructed us to request the help of the District Collector, Idukki for furnishing information regarding the person/ persons involved in the illegal mining. Hence I humbly request you to take necessary actions in this regard. Copies of the reference letters are enclosed for information.

Enclosure: As above.

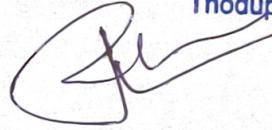
Yours faithfully



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